
Serial no.	Short title of the Act	Section	Extent of modifications
			commencement of the Uttar Pradesh Laws (Extension to Territories Transferred from Bihar) Act, 1976.”
11	The United Provinces Land Revenue Act, 1901 as amended by section 339 of (read with List II of Schedule III to) the Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950.	Section 1	Sub-section (3) shall be omitted.

¹[THE SECOND SCHEDULE]

(See section 3-A)

Names of the Scheduled villages

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| 1. Bhikhanpura or Bhikharipura | 16. Naubarar of 1973 appg. to Belsipah |
| 2. Shahpur Dighwara | 17. Naubarar I appg. to Sarwanpur |
| 3. Arazi Mafi Anjorpur | 18. Naubarar I appg. to Palia |
| 4. Sheopur Gangabarar | 19. Sobhapur |
| 5. Bijaura Gangabarar | 20. Pandari |
| 6. Sital Patti Gangabarar | 21. Paikauli |
| 7. Chaturbhujtari Gangabarar | 22. Asmanpur |
| 8. Govindpur Gangabarar | 23. Govindpur |
| 9. Dangrabad | 24. Chaturbhujpur |
| 10. Bulapur | 25. Alakh Diara |
| 11. Hardeo Chhapra | 26. Pokhara |
| 12. Harsewak Chhapra | 27. Tolo Bare Babu |
| 13. Chaubechhapra | 28. Tulapur II Portion |
| 14. Kaulapat Chhapra urf Dubechhapra | 29. Durjanpur |
| 15. Naubarar I appg. to Belsipah | 30. Udhopur. |

[1. Ins. by sec. 26 of U. P Act No. 20 of 1982.](#)